

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

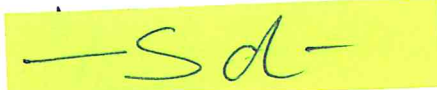
**Order delivered on 25.03.2021
(Virtual Hearing/Physical Hearing)**

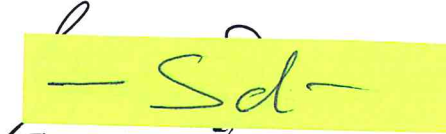
**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Ritesh Singh, Advocate.
For the Respondent/Corporate Debtor :Mr. Alok Kumar, Ms. Drishti
Harpalani and Mr. Uday Arora,
Advocates.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Both the Counsels have submitted that they have filed their written arguments which are on record. Order in this matter is already **reserved**.


**(K.K. Vohra)
Member (T)**


**(P.S.N. Prasad)
Member (J)**